

N.D.H.:04.11.2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 911 OF 2024

IN THE MATTER OF:

VIKASH

..... APPLICANT

VERSUS

STATE OF U.P. & OTHERS

... RESPONDENTS

INDEX

S.NO.	PARTICULARS	PAGE NO.
1.	Report on behalf of Respondent Municipal Commissioner, Jhansi Nagar Nigam	1 – 8
2.	Vakalatnama	9

Place: New Delhi

Date: 03.11.2024

FILED BY:

THROUGH COUNSEL



(GAURAV AGARWAL)

Advocate for Respondent
Municipal Commissioner,
Jhansi Nagar Nigam

GRV LEGAL

Advocates and Legal Consultants
O-703, Aditya Mega City,
VaibhavKhand, Indirapuram,
Ghaziabad, U.P. NCR- 201014
Mob.: 8802911392
Email. : gaurav@grvlegal.in



झाँसी नगर निगम, झाँसी
कार्यालय नगर आयुक्त, झाँसी

OFFICE OF THE MUNICIPAL COMMISSIONER, JHANSI
e-mail: nagarayukta@jnnjhansi.com Office Contact No:0510-2332097

संख्या 248 / पी0ए0 / न0आ0 / न0नि0 / 2024-25 दिनांक: 09.10.2024

प्रेषक

नगर आयुक्त,
नगर निगम, झाँसी।

सेवा में,

रजिस्ट्रार,
मा0 राष्ट्रीय हरित न्यायाधिकरण
नई दिल्ली।

विषय:-

मा0 राष्ट्रीय हरित न्यायाधिकरण के मूल प्रार्थना पत्र संख्या 911/2024 विकास बनाम स्टेट ऑफ यूपी एवं अन्य में नियत तिथि के पूर्व मौके की जांच आख्या उपलब्ध कराये जाने के सम्बन्ध में।

महोदय,

कृपया श्री विकास पुत्र श्री चन्दन सिंह निवासी- 153 पिछोर झाँसी द्वारा मा0 राष्ट्रीय हरित न्यायाधिकरण नई दिल्ली में मूल प्रार्थना पत्र संख्या 911/2024 विकास बनाम स्टेट ऑफ यूपी एवं अन्य प्रस्तुत किया गया है। उक्त प्रार्थना पत्र में याची द्वारा जनपद झाँसी के मौजा पिछोर में पार्क हेतु प्रस्तावित भूमि संख्या 12, 15, 21, 22, 23, 79, 75 में अवैध रूप से किये गये निर्माण तथा गाटा संख्या 17, 24 में अतिक्रमण किये जाने का उल्लेख करते हुये पर्यावरण को क्षति पहुंचने की शिकायत की गई है।

इस सम्बन्ध में अवगत कराना है कि नगर निगम सीमान्तर्गत मौजा पिछोर स्थित गाटा संख्या 11, 12, 15, 21, 22, 23 व 79 खातेदारों की भूमि है, शिकायतकर्ता के अनुसार यह भूमि झाँसी महायोजना में पार्क हेतु प्रस्तावित है इस भूमि में प्लानिंग करते हुये अनाधिकृत रूप से निर्माण किये जा रहे हैं। यह झाँसी विकास प्राधिकरण झाँसी से सम्बन्धित प्रतीत होता है। इसके अलावा भूमि संख्या 17, 24 में अतिक्रमण की शिकायत की गई है। भूमि संख्या 17 रकवा 0.202 हे0 राजस्व अभिलेखों में नाले के रूप में दर्ज है तथा भूमि संख्या 24 रकवा 0.048 हे0 श्रेणी- 6 के अन्तर्गत पत्थर के रूप में दर्ज है। उक्त दोनों भूमियों में तहसील व नगर निगम की संयुक्त टीम द्वारा पैमाइश करते हुये आर0सी0सी0 व लोहे के बोर्ड लगाये गये हैं। इस प्रकार गाटा संख्या 17 रकवा 0.202 हे0 व 24 रकवा 0.048 हे0 में कोई अतिक्रमण नहीं है।

अतः अनुरोध है कि उपरोक्तानुसार मौके की फोटोग्राफ्स संलग्न करते हुये अनुपालन आख्या मा0 राष्ट्रीय हरित न्यायाधिकरण नई दिल्ली के समक्ष प्रस्तुत करने का कष्ट करें।

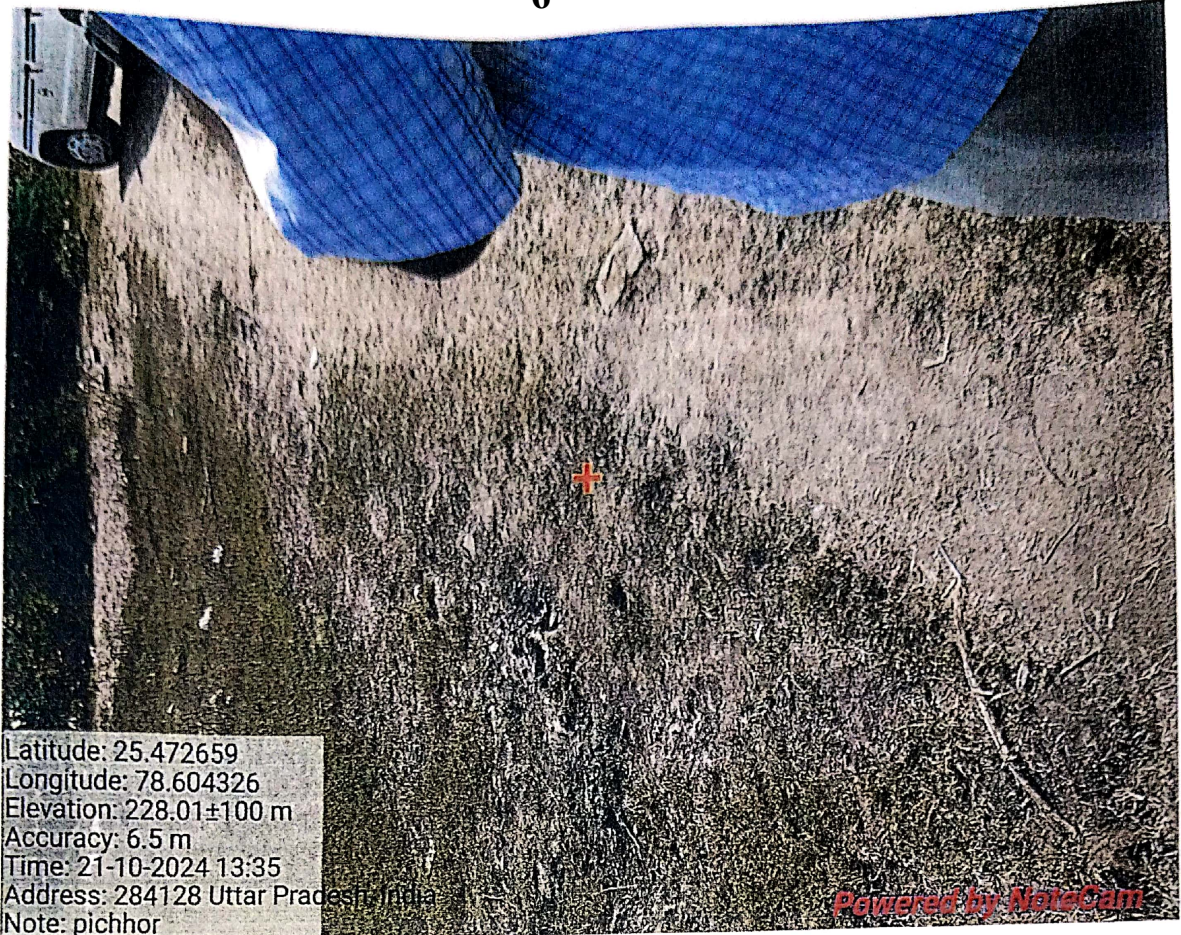
नगर आयुक्त
झाँसी नगर निगम, झाँसी

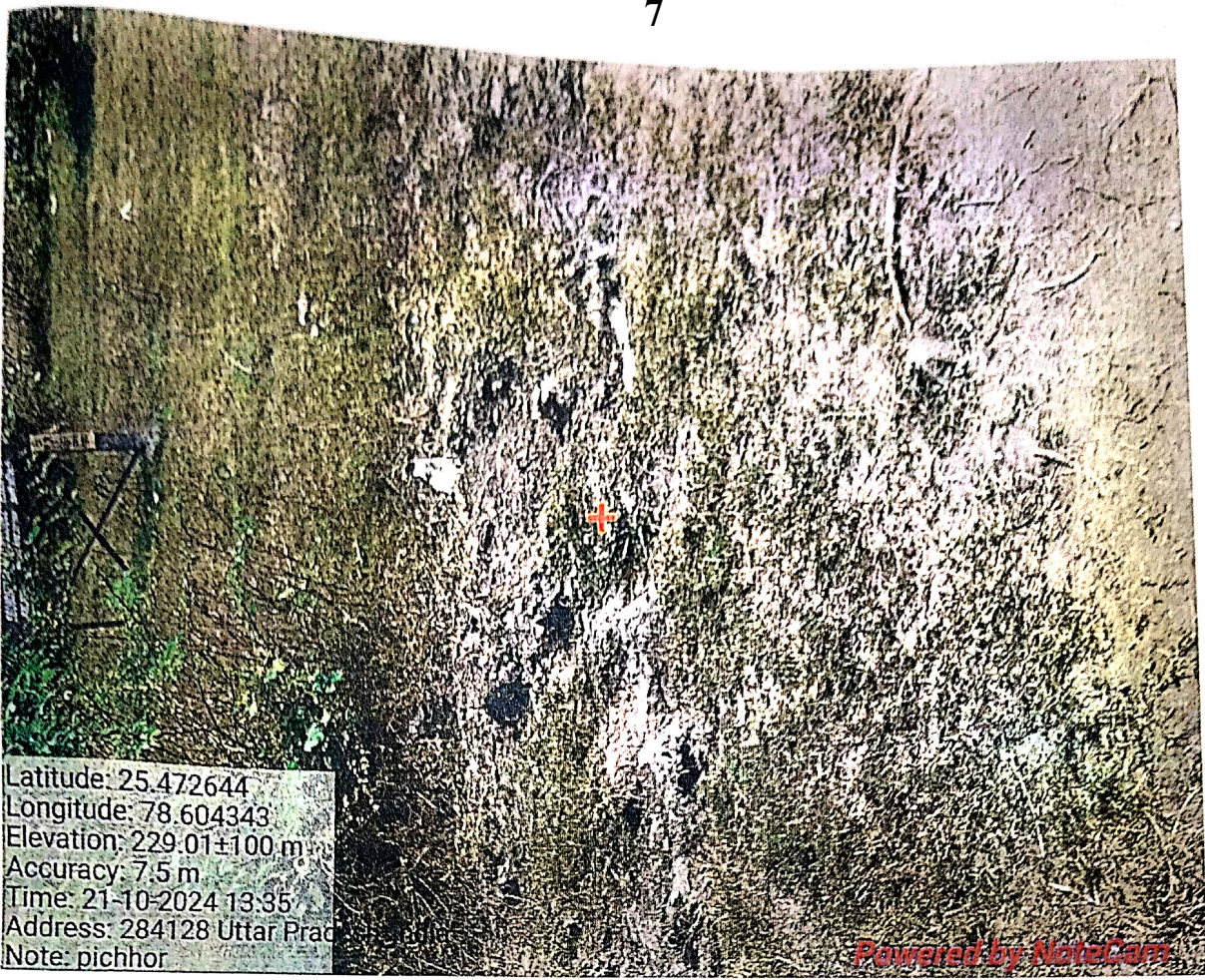












Latitude: 25.472644
 Longitude: 78.604343
 Elevation: 229.01±100 m
 Accuracy: 7.5 m
 Time: 21-10-2024 13:35
 Address: 284128 Uttar Prad
 Note: pichhor

Powered by NoteCam



Latitude: 25.472399
 Longitude: 78.604196
 Elevation: 223.01±100 m
 Accuracy: 8.0 m
 Time: 21-10-2024 13:38
 Address: 284128 Uttar Pradesh, India
 Note: pichhor

Powered by NoteCam



Latitude: 25.472606
 Longitude: 78.604379
 Elevation: 223.01±100 m
 Accuracy: 5.5 m
 Time: 21-10-2024 13:30
 Address: 284128 Uttar Pradesh, India
 Note: pichhor

Powered by NoteCam



Latitude: 25.472677
 Longitude: 78.604314
 Elevation: 230.01±100 m
 Accuracy: 5.5 m
 Time: 21-10-2024 13:33
 Address: 284128 Uttar Pradesh, India
 Note: pichhor

Powered by NoteCam

IN THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 911 OF 2024

VAKALATNAMA

IN THE MATTER OF :

VIKASH

...Applicant

Versus

State of U.P. & others

...Respondents

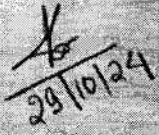
KNOW ALL to whom these present shall come that I/We NAGAR NICAM JHANSI the above named Respondent do hereby appoint Mr. SAURAV AGARWAL (hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him :- To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf. And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my our own acts, as if done by me/us to all intents and purposes. And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called. And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

Dated this 02 day of November, 2024

Accepted, identified and satisfied about the due execution of the Vakalatnama


(Gaurav Agarwal)
Advocate

UP/03872/2009


29/10/24
Applicant/ Respondent

Memo Of Appearance

To
The Registrar
National Green Tribunal
New Delhi

Sir,
Please enter my appearance for the above named Petitioners/Plaintiff(s)/Appellant(s)/Respondent(s)/Defendant(s)/Caveator(s) Intervener(s) in the above mentioned Petition/Appeal/Suit/Reference.

Thanking you,

Dated : 02.11.2024



Yours Sincerely,


GAURAV AGARWAL

Advocate
O-703, Aditya Mega City,
Vaibhav Khand, Indirapuram,
Ghaziabad, U.P.-201014
Mob.8802911392